

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 209
IA No. 195/JPR/2021
CP No. (IB)- 97/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

M/s Inframatrix

...Operational Creditor/Applicant

Versus

Ninaniya Estates Ltd.

...Corporate Debtor/ Respondent

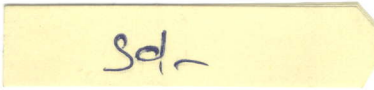
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

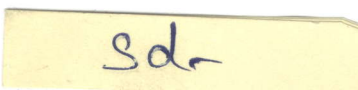
Present Through Video Conferencing: -

For the Applicant : Siddharth Bapna, Adv.
For the Respondent : Sonal Anand, Adv.

ORDER

Heard Mr. Siddharth Bapna, Adv. appearing on behalf of the Petitioner/
Operational Creditor. Mr. Sonal Anand, Adv. for the Respondent/ Corporate
Debtor. Pleadings are complete in this matter. Learned Counsel appearing on
behalf of the Petitioner submits that the matter may be settled amicably between
the Parties. List the matter on 21.11.2022.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 29, 2022